Clause—I

SHRI LALIT VIJAY SINGH: Sir, I beg to move:

"That at page 1, line 3, for the figure '1990' the figure '1991' be substituted."

The question was put and the motion was adopted.

5 PM

श्री फपिल वर्मा: इलैंक्शन कब होंगे र

SHRI LALIT VIJAY SINGH. As already said, between September and November 1991 We require this time for revision of the electoral rolls

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): I shall put clause 1, as amended to vote. The question

"That Clause 1, as amended. stand part of the bill"

The motion was adopted

Clause 1, as amended, was added to the Bills.

The Enacting Formula and the Title were added to the Bill

SHRI LALIT S.NGH: I move:

"That the Bill as amended, be passed "

The question was put, and the motion was adopted.

STATUTORY RESOLUTION AP-PROVING PRESIDENT'S PROCLA-MATION UNDER ARTICLE 356 IN RELATION TO GOA

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): We shall go to the next agenda item, the Statutory Resolution Shri Subedh Kant Sahay to move the Resolution.

गृह मंद्रालय में राज्य मंद्री त्था सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध कात सहाय): महोदय, मेरा कहना है:

"िक यह सदन सविधान के ग्रनुच्छेद 356 के अधीन गोवा राज्य से सबिधत राष्ट्रपति द्वारा 14 दिसम्बर, 1990 को जारी की गई उद्घोषणा का ग्रनुमोदन

गोवा के राज्यपाल की रिपोर्ट भ्रौर उद्घोषणा की प्रतिया सदन के सभा पटल पर रखी गई है।

गोवा के राज्यपाल ने भारत के राष्ट्रपति को सम्बन्धित ग्रपनी दिसम्बर, 1990 की रिपोर्ट में गोबा मे चल रही राजनीतिक स्थिति का मुल्यांकन किया था। राज्यपाल ने उल्लेखें किया था कि महाराष्ट्रवादी गोमातक पार्टी (एम जीपी) द्वारा मुख्य मत्नी डा लुइस प्रोटो बारबीसा से समर्थन वापस लिए जाने के कारण राज्य मे राजनीतिक स्थिति ग्रनिश्चित हो गई है। मुख्य मन्नी ग्रोर भूतपूर्व उप मुख्य मत्री दोनों ही बिना किसी निश्चित सब्त के बहुमत का दावा कर रहे हैं। राज्यपाल ने यह भी सकेत दिया था कि दानो ग्रुपों की संख्या का सदन के पटल पर परीक्षण करने के लिए उन्होने 4 दिन का नोटिस देकर 10 दिसम्बर; 1990 को विधान सभा का सत्र बुलाया है, ताकि वे ध्रपने-ग्रपने दावों को सिद्ध कर सके। राज्यपाल ने रिपोर्ट दी कि मुख्य मन्नी ने अपनी मंत्री परिषद के साथ 10 दिसम्बर, 1990 को प्रातः ही त्याग पत्न दे दिया था।

. **मोदा में चल रहे मौजूदा राजनीतिक** गतिरोध के संदर्भ मे राज्यपाल ने उल्लेख किया है कि कांग्रेस--ई विधान पार्टी के 13 सदस्यो, गोधान पीपल्स पार्टी के 4 सदस्यों, एम जी पी के दो सदस्यों भीर एक ग्राजाद सदस्य ने 9 दिसम्बर, 1990 को एक कामन फ़ट जिसे "काग्रेस डेमो-क्रेटिक फंट" (सी डी एफ) के नाम से जाना जाता है, बना लिया है। इस फट ने गोवा विधान सभा मे 9 दिसम्बर, 1990 से एक पार्टी के रूप मे काम करना था। फंट ने यह भी निण्चय किया. कि डा० विलफ्रेड डीसूजा, कांग्रेस विधान

[श्री सुवोध क न्त सह।य] पार्टी के नेता गोवा विधान सभा में कांग्रेस डेमोक्रेटिक फट के नेता होंगे।

श्री ग्रारं डी खलप के नेतृत्व वाला प्रोग्नेसिव डेमोकेटिक फट 10 दिसम्बर, 1990 को राज्यपाल से मिला श्रीर उनसे श्री खलप को सरकार बनाने के लिए श्रामंत्रित करने का अनुरोध किया।

राज्यपाल ने स्थिति का मूल्याकन करते हुए यह उल्लेख किया था कि काग्रेस डेमोक्रेटिक फट को 20 सदस्यो का समर्थन प्राप्त था जबकि प्रोग्नेसिव डेमोक्रेटिक फट को 19 सदस्यो का समर्थन प्राप्त था। इनमे ग्रध्यक्ष जो एम जी पी के सदस्य है, शामिल नही हैं। ग्रध्यक्ष ने राज्यपाल को सूचित किया था यदि ग्रावण्यक हुमा तो वे त्यागपत दे देंगे ग्रौर एम०जी पो के साधारण सदस्य के रूप मे कार्य करेंगे। इस प्रकार दोनो पार्टियों की 40 सदस्यो के सदन में सख्या 20-20 थी।

राजनीतिक गितरोघ के परिणाम स्वरूप राज्यपाल ने महसूस किया कि दोनों में से कोई भी पार्टी न तो स्थाई सरकार बना सकती है और न ही स्वतंत्र रूप से कार्य कर सकती है। राज्यपाल ने यह भी उल्लेख किया था कि किस प्रकार विधान सभा सदस्यों की विश्वसनीयता और वफादारी पर भरोसा नहीं किया जा सकता तथा विधान सभा सदस्यों को दल बदलने के लिए अत्याधिक दबाव डाला जा रहा है।

राज्यपाल ने ग्रागे यह भी कहा था कि राज्य में राजनीतिक स्थिति प्रत्याधिक जिटल होती जा रही है, क्योंकि गोग्रान पीपल पार्टी के 7 सदस्य, जिनमें से 4 सी जी एफ तथा 3 पी डी एफ के साथ है, दल बदल विरोधी क नून के भ्रन्तगैत श्रयोग्य टहराए जा सकते है। इसके साथ-साथ एम जी पी के दो सदस्यों के विरुद्ध भी, जिन्हींने सी एफ ही को समर्थन दिया है, दल बदल विरोधी क नून के श्रधीन कार्रवाई की जा सकती है। सी एफ ही ने श्रध्यक्ष को हटाने का श्रभियान भी शुरू कर दिया था ताकि दल बदल विरोधी कानून के भ्रन्तगैत कार्रवाई न की जा सके।

राज्यपाल इस निष्कर्ष पर पहुंचे कि साफ-सुथरा प्रशासन देने के लिए कोई भी पार्टी स्थाई सरकार बनाने की स्थिति मे नहीं है। तदनुसार राज्यपाल ने सिफा-रिश की थी कि राज्य विधान सभा को भग किया जाए और जब तक नए चुनाव नहीं हो जाते वहा राष्ट्रपति शासन लागू किया जाए।

सघ सरकार ने राज्यपाल की रिपोर्ट और गोवा की स्थिति पर विचार किया और इस निष्कर्ष पर पहुची कि सिषधान के अनुच्छेद 356 के अन्तर्गत उद्घोषणा जारी करने के अलावा कोई विवल्प नहीं है। तथापि यह महसूस किया गया कि विधान सभा को भग न किया जाए बिल्क उसे निलबित रखा जाए। तदनुसार राष्ट्रपति को सलाह दी गई। सांवधान राष्ट्रपति को सलाह दी गई। सांवधान के अनुच्छेद 356 के अन्तर्गत राष्ट्रपति द्वारा 14 दिसम्बर, 1990 को उद्घोषणा जारी की गई और विधान सभा को निलबित- कर दिया गया।

महोदय, मेरे द्वारा श्रभी स्पष्ट की गई परिस्थितियों को ध्यान में रखते हुए में सिफारिश करता हू कि गोवा राज्य के सबध में यह माननाय सदन सविधान के अनुच्छेद 356 के अन्तर्गत 14 दिसम्बर, 1990 को जारी की गई उद्घोषणा का अनुमोदन करे।

The question was proposed.

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA); Resolution moved.

JOHN F FERNANDES SHRI (Goa) I thank you for call ng me first, being the only Member from the State of Goa, Since the last general elections in Goa, the composition of Goa Assembly had a peculiar position for the first t'me in the democratic history of Goa. In that out of 40 seats, elections were held to 38 Assembly constitutencies. The MGP bagged 18 seats and the Congress(I) also bagged 18 seats with one independent candidate supporting each side. Two seats were countermanded

as there was some dispute. quently when results for these two seats were declared, it was again a peculiar position for putting any decision in that The Congress(I) had 20 out of 40 seats With the support of one Independent the Congress(I) had formed a Government. But subsequently on 26th of March, the PDF coalition Government with the help of seven GPP MLAs, who had defected from the Congress(I), formed a Government with the MGP On 21st November, 1e. last year, this coalition came in crisis and the MGP withdrew the support to the GPP on 10th of December The Chief Minister did not face the House and the Governor, rightly or wrongly, submitted a report to the Centre The Subsequent grouping and regrouping brought the tally to 20 each of PDF and the newly formed CDF i.e. Congress Democratic Front. On 12th of December the Speaker broke the stalemate by disqualifying the MGP MLAs on ground of defection. The caretaker CM was disqualified by the Members elected by the House to consider defection of the then Speaker. This brought the tally with 20 MGP MALs and 17 CDF MLAs But in spite of this ratio, it is surprising how the Centre imposed President's Rule I could have understood the corsidering on the 12th of Centre the Speaker's December, before decision, when there was stalemate of 20 each on either side. It was shocking and surprising with the office of the Governor draggingitself in politics by stating that he will consider the High Court verdict, when the court had no jurisdiction to interfere as per the Tenth Schedule of the Anti-Defection Act. The Governor should have consulted the Advocate-General or the Law Department before making any public announcement. This tantamounts showing disrespect to the Legislature. The Governor's bias and interference with the Legislature, which is not the domain of the office of the Governor can be understood from the report he submitted to the President recommending the dissolution of the State

Assembly. This gives a clear indication that the Governor was in a hurry to take salute on the Goa Liberation Day on the 19th of December, when it is the actual practice that the Chief Minister of that States takes the salute without having any regard to the wishes of the people of Goa. I compliment the Home Minister for not dissolving the Assembly in spite of the Governor's report recommending for dissolution. They have an intention of installing a Government and I compliment him for that. He has also made a statement in the Lok Sabha that a popular Government will be installed when the situation is conducive.

To add insuit to injury, the Goverappointed a retired IAS nor had officer as Advisor to make a mockery of this democratic institution retired IAS officer was installed in the chair of the Chief Minister and was shifted to the official residence of the Chief Minister. I already had a discussion in this matter with the hon Home Minister and I feel that he would rect'fy the situation. I am happy to note that the Home Ministry is very much villing to install a new and popular Government Recently we had reports that there is realignment of groups in Goa I am told that the CDF party has a majority. I would like to know from the Home Minister, what is the present You have report? (Interruptions) mentioned about the report submitted by the Governor when the Assembly was suspended but I am told that with the regrouping of MLAs the CDF Carty has a majority. May I know from the Minister whether he would consider to install this Government at the earliests? The Governor of Goa has been transferred. That is a positive thing. May I know from the Home Minister by when he is going to appoint a full-fledged Governor? Once again I compliment the Home Minister for taking a boly decision and announcing in the Low Sabha [Shri John. F. Fermandes]

that a popular Government will be installed when the sitution is conducive. I hope he will make that announcement in this House also and

the President's rule is revoked in

Goa at the earliest

श्री शद्धर दयाल िंह (बिहार): उपसभाध्यक्ष महोदय, गोवा में राष्ट्रपति शासन की जो घोषणा हुई उस सबंध में गृह मत्री जी सविधान के ग्रनुच्छेद 356 के अधीन गोवा राज्य मे राष्ट्रपति शासन की अवधि के अनुमोदन पर माहर जगाने के लिए यहा पर विधेयक लाये है। मैं मरकार से कहना चाहता हूं बहुत नम्रता के साथ कि जनतव की जो हम री प्रणाली है और जो हमारा सविधान है वह सविधान इन बातो पर निर्भर करता है कि हम किस तरह से जनतंत्र की प्रणाली को म्रक्षित ^{*}रेखते हैं। जहां कही भी राष्ट्रपति शासन लागू करते हैं वहां संविधान के खिलाफ कार्य करते हैं। क्योंकि हमारे सविधान मे लिखा हुन्ना है कि हम जनतत्र प्रणाली की चलाने के लिए जनता मर्जी के अनुसार सरकार की स्थापना करेंगे। श्राज देश के एक-तिहाई मे राष्ट्रपति शासन हैं, जम्मू-४श्मी में ाष्ट्र-पति श सन हैं, पजाब में राष्ट्रदंति शासन हैं ग्रसम में 1ब्ट्रपति शासन हैं पांडिचेरी मे रा**ष्ट्रप**ति शासन है । गोवा मे राष्ट्रपति शासन है। यह भी मैं कहना चाहता हुं बड़े श्रदब के साथ कि जब से नई सरकार प्राई, मेरा मृतलब चन्द्रशेखर की सरकार से है, तब से राष्ट्रपति शासन की प्रणाली कुछ ग्रागे बढ़ी है। जिन प्रातों मे भी जनतात्रिक ढंग से सरकारे च रही हैं वहा पर किसी न किसी रूप उसको समाप्त करके राष्ट्रपति शासन लाग् किया जा रहा है। गोवा मे जो विगत चनाव हुम्रा था उसमे 18 सीटें को मिली थीं और 22 सीटें कांग्रेस विरोधी दलों को भिली थी। कांग्रेस ने तोड़-फोड़ करके अपनी सरकार बना ली श्रीर जब सरकार टूटी तो इस तरह से चाल चली कि वहां पर राष्ट्रपति शासन लागू हो जाए । वहा राष्ट्रपति शासन लाग् हो गया । गोवा प्राकृतिक सौन्दर्य -लिए पूरी दुनिया से मशहर है।

गीवा के समुद्री तट हमारे लिए बहुत बड़ी उपलब्धि है भौर समृद्धि की खान बन सकते है। लेकिन जहा कही भी राष्ट्रपति शासन होता है वहा पर्यटक भी जाने मे झिझकते हैं। इसलिए मैं बड़े आदर के साथ गृह मन्नी जी से कहना चाहता हूं कि ग्राप ग्रनुमोदन के लिए वह हमारे बीच मे लाये है लेकिन भ्रपने दिल से इस बात को हटा दीजिए कि राष्ट्रपति शासन से जनतानिक प्रणाली चल सकती है। ठीक है वहां की राज्यपाल की रिपोर्ट त्रा गई है। ग्राप भी जानते है, पार्**लियामेट** के सभो मेम्बर जानते है कि राज्यपाल किस तरह से रिपोर्ट भेजते केन्द्रीय सरकार की मशा के श्रनुसार हों रिपो**टें** ग्राती है, लेकिन जैसा कि हमारे मित्र वहां के माननीय सदस्य ने कहा, उसकी निगरानी तो श्राप ही सकते हैं । भ्रापने एक भ्राई.ए एस० ग्रधिकारी को सलाहकार केरूप में वहा नियुक्त किया ग्रौर वह चला मुख्य मंत्री के निवास में । श्राप कि ऐसी स्थिति में मख्य मती क्या रहेगी? मुख्य मंत्री गरिमां इलेक्टेड होता है श्रीर वहीं सुप्रीम बाडी है, उसकी जगह ग्रापका सलाहकार चला गया । भ्रभी वहा पर कोई राज्यपाल या नही, मैं नही जानता, क्योकि वहां के राज्यपाल को ग्रापने कर्नाटक भेज दिया है । मैं ग्रापसे ग्रनरोध करना चाहता हं, कि गोवा में राष्ट्रपति शासन है । ग्रापने वहा गवर्नर का सला**हका**र नियुक्त किया, वह मुख्य मंत्री के निवास मे जाकर मुख्य मन्नी बन गया। वहां पर राज्यपाल नहीं है। ऐसी छिछालेदार स्थिति सरकार के द्वारा कहीं भी पैदा नहीं की जानी चाहिये, यह बात मैं सद्रकार से निश्चित रूप से कहना चाहता हूं। हमारे गृह मस्री जी यहा पर बैठे हुये हैं, उनका व्यक्तित रूप से मैं बड़ा ग्रादर करता हं। वे ब्रुड़े डेमोकेटिक रूप के आदमी है। उनसे मैं कहना चाहता हूं कि मोबा में राख्ट्रपति शासन की मोहर लगाने हेतु जब वे इस झावेदन को हुमारे ..सामने .लाये हैं तो इसके साथ साथ वे यह भी घोषणा करें कि श्रौर कहीं भी राष्ट्रेपति शासन ग्रब लाग नही

जायेगा ग्रौर जहां भी राष्ट्रपति ज्ञासन लाग किया गया है उसकी अवधि नहीं बढाई जायेगी. वहां चनाव कराये जःयेंगे । इन शब्दो के साथ जो धारा 356 के अनुसार हमारे सामने यह प्रस्ताव श्राया है उसका समर्थन में श्रांशिक रूप से कर रहा हू।

THE VICE-CHAIRMAN (DR. NA-GEN SAIKIA): Smt Margaret Alva is not there Mr. Naiayanasamy

SHRI DINESH GOSWAMI (Assam) Mr Narayanasamy can take as much time as possible.

SHRI V NARAYANASAMY (Pondicherry) I know why you are saying

SHRIS B CHAVAN (Maharashtra). He does not want the Assam matter today

SHRI V NARAYANASAMY I support the resolution moved by the hon. Home Minister From January 1990, the situation in Goa was all right In the general elections for Goa in January 1990, the Congress had 20 MLA seats: 18 were held by the MGP and two by independents. One independent loined the Congress party and a majority Government was formed under the Chiefministership of Pratap Singh What happened was after four months, the ministry was disturbed. The ministry was disturbed by not less a person than a Cabinet Minister in the National Front Government. It was a known fact that Shri George Fernandes, the then Railway Minister, went to Goa and used his influence with the MLAs and money bags were sent to Goa

AN HON MEMBER Wrong, wrong

SHRI V NARAYANASAMY: Money bags were sent to Goa to topple the Pratap Singh Rane Government Mr George Fernandes, the then Rail-Six MLAs and the way Minister Speaker of the Legislative Assembly, Dr. Barbos a, defected from the Congress party and they called themselves the Goan People's Party. And there was a marriage of convenience between the MGP and the group which was headed by Dr. Barbosa that tussle was going on, for short spell of time. President's rule was imposed, for a period of six days In the meanwhile, an interm Chief Minister was installed. Thereafter, with an understanding that Dr. Barbosa would be made the Chief Minister of the State on the assurance given by the then Railway Minister who was interested in toppling the Congress Government Then, Dr. Barbosa was elected as the Chief Minister of the State. Sir, Mr. George Fernandes did not stop with Goa alone. He went to Manipur. There, he engineered defections. The Congress (I) Government was disturbed there. Then he went to Meghalaya. In Meghalaya, the Congress(I) Government was toppled with the help of heavy money bags which he carried along with him in his helicopter. Then he touched Nagaland also He entered Nagaland one day. Next day, the Government was in trouble They selected only the Congress Governments and the Congress Governments were disturbed by using the influence of the National Front Government at the Centre and George Fernandes could succeed by using mony power and the power they held at Delhi. Ultimately, what happened? The Governments which were disturbed by the National Front Government, now they are in doldrums Those people who defected from the Congress party, now they are realising what they have committed was wrong and for a short honeymoon, they went to another political party and now they are on their way to the Congress party. It is a shame on the part of the then Ministers of the National Front Government: who took steps to destabilise certain Governments It is very patent in the case of Goa Sir, with all authority, I can say before this nouse, at the time when Goa Government (Interruptions) Sir, I have plenty of material to speak about it. I may be given some more time because no other speaker is speaking from our side.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA); More speakers are there from other parties also. Please be brief.

SHRI V. NARAYANASAMY: Sir, our party has 53 minutes' time. Therefore, I would like to take a little more time.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA) What I am saying is, try to be brief.

SHRI V NARAYANASAMY. Sır. I do not want to enter into dialogue and I would speak. What happened in Goa? At the time when the Government was to be toppled, Mr. George Fernandes approached the Congress MPs and told them that they would Ministers in the Central be made He gave this assurance to Cabinet the MPs of the Congress party (Interruptions) If he wants to confront me, I am prepared. And the Congress (I) Members of Parliament turned down the proposal The reason was that from the Christian community, there was no one except himself in the Cabinet Therefore, he wants them to be taken in the Cabinet That was the assurance which he gave to them. But unfortunately the Congress (I) Members of Parliament did not yield to his request This was a sorry state of affairs, I would say. Mr. George Fernandes was responsible for toppling four Congress (I) ruled State Governments. (Interruptions).

SHRI DINESH GOSWAMI. Sir, I am on a point of order At least the name of a Member who is a Member of the other House, should not be taken. He may refer generally.

SHRI V. NARAYANASAMY Sir, I am referring to him in his capacity as a Central Minister. I am not referring to him as a Member of Parliament. He was a Minister He was responsible... (Interruptions).

SHRI DINESH GOSWAMI: Let me formulate my point of order. Obviously, this House can refer to previous Central Minister if he acts as

a Central Minister. But a person even if he is a Central Minister, does not act in his official capacity as a Central Minister and personal allegations are made against him. That should not come in the record because that gentleman is not in a position to defend himself and therefore, I will submit that the names should not come

SHRI M M. JACOB (Kerala). Sir, it was difficult for us to find out the official capacity of a Central Minister at that time. (Interruptions).

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): I shall only request the Members to avoid such points.

SHRI V. NARAYANASAMY. Sir, it is a hard fact which they cannot swallow That is the whole trouble.

SHRI DINESH GOSWAMI I certainly deny this but I took the plea because it will be a very unhealthy convention if we refer to persons who are not in a position to defend themselves in the House, particularly, an hon Member of the other House

SHRI V NARAYANASAMY Then, I can refer to him as the former Railway Minister in the V P Singh's Government

THE VICE-CHAIRMAN DR. NAGEN SAIKIA). Yes, you can refer to him in that way But George Fernandes is a Member of the other House

SHRI V. NARAYANASAMY: I am not referring to him.

SHRI N. K P. SALVE (Maharashtra). I am sure he must have travelled on Government account to all these places And if he has travelled on Government account, it is not a private visit

SHRI V. NARAYANASAMY: Sir, as has been rightly observed by one of the hon. Members, he used the Raj Bhavan as the National Front headquarters in those days He called the MLAs and gave them all kinds of

assurances. And as I said, money played a major role in toppling the Congress (I) Governments. That is why I am pained. Moreover, when these 7 persons had come out of the party and joined with the Maharashtrawadi Gomantak Party, they formed the Government. What happened in the Government? There were serious differences of opinion in the Council of Ministers, especially between the Deputy Chief Minister and the Chief Minister. There were two important and vital issues.

One is whether Konkani should be the official language Marathı or should be the official language. The Deputy Chief Minister who belonged to Maharashtrawadi Gomantak Party wanted that Marathi should be the official language of Goa. The Chief Minister, Dr. Barbosa, was very particular that Konkani should be the official language of the State. There was a difference of opinion between the two political parties and in the appointment of Chairmen of State undertakings the differences arose because the Deputy Chief Minister suggested some names and the Chief Minister suggested some names on which there was no agreement between them and then they started working against the interests of the State What is worrying us is right from March to December first week there was no Govern-The ment functioning. only thing that was going on was horse-trading. The Deputy Chief Minister tried to woo back some of the MLAs and even the Ministers in the Barbosa Government and Dr. Barbosa tried to get more MLAs, Congress (I) MLAs, with him. Fortunately Congress (I) MLAs could not be taken to his side by Dr. Barbosa because they were committed and they did not yield. Ultimately what happened was when the Maharashtrawadi Gomantak Party withdrew its support saying that it had ideological differences with the Chief Minister, three Ministers including the Deputy Chief Minister went to the Governor and submitted a memorandum They also said that they

were withdrawing their support to Dr. Barbosa Government. The next day they did not turn up. They sent a letter saying that they were withdrawing their support. But Dr. Barbosa was very confident that he would prove his majority on the floor of the House. Ultimately what happened? Some of the persons who were supporting Dr. Barbosa also defected. There was horse-trading and the Legislative Assembly Members were kept in confinement and they could not go out freely. This was happening. Especially the Deputy Chief Minister who was making a bid to form the Government, was keeping the MLAs under confinement with him to get a majority. Ultimately there was a tie. Twenty persons belonged to Maharashtrawadi Gomantak Party and the other 20 remained out-Therefore, the Governor sent so many reports to the Centre came to the conclusion that there was no political party which could form a stable Government and therefore, he submitted a report to the Home Ministry and also to the President for necessary action. It is a right decision by the Central Government to impose President's rule and keep the Assembly under suspended animation So, some time has elapsed. But none of the political parties is able to form a Government so far In this political crisis prevailing in Goa which is a very good tourist spot and which is getting a lot of revenue to the State, the entire administration is in peril. The Government has imposed President's rule and kept the Assembly in suspended animation. An Adviser has been appointed. The Adviser did not take into consideration the suggestions given by the Members of the Legislative Assembly Therefore, would request the Home Minister to constitute an advisory council till such time that a decision is taken on the formation of Government or dissolution of the Assembly. The advisory council should comprise MLAs for the purpose of advising the Government for normal administration of the State. Keeping the Assembly in suspended [Shri V. Narayanasamy]

animation for a long time will not serve any purpose. Instead, it will lead to horse-trading. Now we are seeing the game everyday. One group comes and claims it has the majority to form a Government. Another group comes and says it has the majority and it will form a Government. We don't know which MLA is in which group. If this situation continues, then the political morality will go down. Keeping the Assembly in suspended animation will lead to a lot of speculation in the State and the very institution of Legislature will be brought down. Therefore, I would request the Home Minister to ponder over this and find out whether there is a possibility of a Government being formed by a majority party failing which the Central Government should take a decision for a better administration in the State. This would like to say how the Speakers are behaving in the States. Speakers in the State Legislatures. especially now under the anti-defection law, are taking different decithe Tenth Schedule to sions under the Constitution Unified procedures and rules and regulations are not being followed Whenever any application is filed for disqualifying a Member of the Legislative Assembly, decisions are taken without giving notice to the Member or Members concerned This has happened in Goe also. In my own State, Pondicherry, you know what Notices were issued to two MLAs for disqualification and without them opportunity to show cause the legislators were disqualified. Thereafter, the order was repealed by the Speaker. The Speaker has no power to repeal his own order. But it was done by him. Therefore, it is time that the Tenth Schedule to the Constitution was reframed so that the power should not vest fully with the Speaker and a uniform procedure should be followed by all the speakers in the country (interruptions) Let me tell you, even the Chief Minister, Dr. Barbosa, was disqualified by the

Speaker. The Chief Minister and two other MLAs were disqualified by the Speaker I, therefore submit that the Tenth Schedule to the Constitution should be suitably reframed. The Home Minister is sitting here. I would request him, there should be a review on conferred of the powers Speakers There should be a review of the provision which contains enormous powers and which confers enormous powers on the Speaker. That should be studied by the Home Ministry and the Law Ministry and they should come out with specific proposals.

In this connection, I have one proposal to make for the purpose of sharing the powers of the Speaker in deciding disqualification. Under provisions of the Tenth Schedule, whenever any application is filed for the disqualification of any Member, the Speaker should decide the matter. Apart from the matter being referred to the Privileges Committee, the Leader of the House and the Leader of the Opposition also should have a say in the matter This is my proposal. They also should have a say in the matter so that justice can be rendered to the parties concerned. Therefore, I would like to say that the honourable Home Minister should respond to the queries that I have raised and also to this proposal of mine

How long are you going to keep the Assembly in suspended animation? The people of Goa very much want a popular Government in the State. What decision are you going to take? If you keep the Assembly in suspended animation for a long period, that will not be good for the State because that would give scope for horse-trading and would vitiate the political system in the State. Therefore a decision should be taken soon about keeping the Assembly in suspended animation. Moreover, I welcome the announcement made by the honourable Minister regarding imposition of the President's Rule in the State because of the peculiar circumstances under

which the MI, have been divided in the State, very much equally, into twenty on one side and twenty on the other. Therefore, I support the Resolution moved by the honourable Minister.

With these words, I conclude, Sir.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Before I call the next speaker, I would like to inform the honourable Members that Mr. Bhakata Charan Das, Minister of State in the Ministry of Railways will make a statement at 6-00 P.M. today regarding the collision between a local EMU train and a goods train on the Eastern Railway on 6-1-91.

This point was raised in the House earlier.

SHRI SUKOMAL SEN (West Bengal) Sir, I will be very brief.

Sir, I oppose the imposition of President's Rule in Goa and also keeping the Assembly in suspended animation.

Sir, we have all along been opposing application of article 356 of the Constitution and the curtailment of the powers of the Legislature, and there is no doubt about it. I would like to say that if you keep the Assembly in a state of suspended animation, it gives enough scope for horse-trading. In fact, what has happened in Goa 18 that it has already started taking place there. Without going into the details of the matter, I would like to tell the honourable Minister that the Assembly should immediately be dissolved and elections should be arranged so that things are settled there. Thank you, Sir

THE VICE-CHAIRMAN (DR NAGEN SAIKIA) What is it that you wanted to say, Mr. Kulabidhu Singh?

(Manipur) Sir, what about the alle-

gation made against Mr. George Fernandes who is not a Member of this Rouse?

THE VEE-CHAIRMAN (DR. NACHN SAIKIA): That point has already been discussed. It should not be raised now.

SHRI W. KULABIDHU SINGH: Sir, they were charging Mr. George Fernandes with encouraging defections. The fact is that Mr. George Fernandes visited Manipur in the third week of February and the defections in Manipur took place in the last week of July. A clear six month's gap was there. So, such misleading information should be discouraged.

THE VICE-CHAIRMAN DR. NAGEN SAIKIA): All right Now, Basant Kumar Das.

भी बसन्त कुमार दास (उड़ीसा) • बानरेबल वाईस चेयरमैन सर, हवारे गृह मंत्री जो गोन्ना मे राष्ट्रपति शासन का मोशन लाये हैं, उसका समर्थन करता हुमा मैं यह बोलना चाहुंगा कि गोन्ना मे जब सरकार बनी थी माठ नौ महीने पहले जैसा कि मान्यवर गोम्ना के सदस्य. ग्रभी बोले, उस वक्त से ही ऐसी परि-स्थिति बन गई थी कि एक स्थाई ग्रीर सरकार नहीं बन सकती थी। फिर भी एक स्थिर सरकार दो पार्टियो लेकर बन गई। जिस दिन से सरकार बनी, उसी दिन से छोटे-मोटे झगड़े दोनो पार्टियो के बीच होते रहे है । अन्त मे यह छोटे-मोटे झगड़े स्पष्ट रूप से जनमानस के सामने थ्रा मये जब नवम्बर को वह इत्सन करते हये एक गट ने रेजोल्यशन करके सिख कर गवर्नर साहब को दे दिये कि वह सरकार से हट रहे है और उसी दिन ही ऐसी शुरू हो गई थी कि गोवा परिस्थिति वैकल्पिक व्यवस्था की चिंता चाहिये थी । लेकिन सराहतीय करनी कि, सरकार प्रशंसा-का यह है जब-29 तारीख-को भाजन - इसलिये गिर गई श्री फिर श्री सरकार गणतंत्र का मूयवोध उसको सम्माः [श्री बंसन्त कृमार दास]

देने के लिये सरकार ने 14 तारीख विभिन्न प्रक्रिया चलती रही तक जो गोवा में उसको देखते हुये 14 तारीख तक. जब 14 तारीख को गवर्नर का फाइनल रिपोर्ट ग्रा गया कि इपनी देर इतजार करने के बाद में भी जब स्रकार नहीं बन पाती है तो और कोई वैकल्पिक व्यवस्था नहीं है, न चाहते हुए भी दुख के साथ गोवा मे राष्ट्रपति शासन लाग किया गया और मान्यवर गृह मती केन्द्र सरकार का गवर्नर का जो रेकमेडेशन था हाइस को भी डिजाल्व करने के लिए उसको भी चिचार मे न लेकर फिर भी गणतत्र प्रक्रिया को ग्रागे बढ़ाने के लिए, सम्मान देने के लिए जो कदम उठाया है । इसलिए सरकार के यह कार्यक्रम का मै स्वागत करता हू और श्राग्रह करता ह मान्यवर, गृह मंत्री जी से कि वह देखें व्यवस्था ऐसे करे जो जल्दी ही ग्रगर सरकार नहीं बन पाती है, यह डेमोक्रेटिक इस्टीट्यूशन को, उसकी वस्यू को बचाए रखने के लिए ज्याद देर यह सस्पेंडेड एनीमेशन मैं उसेबली को को न रखते हुए जल्दी निर्वाचन की व्यवस्था, इलेक्शन की व्यवस्था करे प्रतिष्ठित श्रौर एक सरकार की स्थापना हो जाए इस दिशा मे वह कदम बढाए और इसी के साथ. हम धन्यवाद के साथ, इस बिल को सपोर्ट करते हुए इजाजत चाहते है

श्री सघ प्रिय गोतम (उत्तर प्रदेश) मान्यवर उपसभाध्यक्ष महोदया गोवा एक छोटा सा सुबा है। सदस्यो की संख्या कुल 40 है 11 महीने के अन्दर स्थिति देखिए, विडंबना देखिए कि सरकार चार बिगडी ट्टी ग्रौर बनी । बार मंत्री बदले ऋौर मख्य बदलने के प्रस्ताव ग्राए । स्थिति क्या थ*े* ? चुनाव के तुरन्त बाद की स्थिति यह थी कि कुल मिलाकर कांग्रेस ग्रीर महा-राष्ट्रवादी गोमंतक पार्टी दो राजनीतिक दल थे। 20 सीटे कांग्रेस को मिलीं, एम जीपी को मिलीं, एक-एक निर्दलीय ग्राए । दोनों में से एक कांग्रेस के साथ, एक एम जी पी के साथ मिल कर 21 और 19 हो गए और चुनाचे दो के बहमत से कांग्रेस की सरकार मि

राणे के नेतृत्व मे बना दी गई । बड़ी मुश्किल से-दो महीने सरकार चली । हमारे लोग तो भ्रारोप-प्रत्यारोप लगाने की आदत में कुछ डूब गए है। मैं इस बात मे नही जाना चाहता कि सरकार कैसे ट्टी, लेकिन कांग्रेस के 6 सदस्य और एक स्पीकर जो काग्रेस पार्टी से आए थे, लेकिन स्पीकर बन जाने के बाद उनका दर्जा इडीपेंडेंट का हो गया, 7 भ्रादमी डिफैक्ट कर गए श्रौर उन्होंने गोवन्स पीपुल्ज पार्टी के नाम पर एक अलग दल बना लिया श्रीर फिर उन्होने गवर्नर को एप्रोच किया कि एम०जी पी हमको सपोर्ट करना चाहती है। चुनाचे हमे सरकार बनाने का मौका दिया जाए। मि० चर्चिल के नेतृत्व मे 15 दिन ही हो पाए थे कि मि० चर्चिल ने इस्तीफा दे दिया श्रौर कहा कि हम डा० बारबोसा को सपोर्ट करने के लिए तैयार हैं। चुनाचे डा 🗸 बारबोसा चीफ मिनिस्टर हो गए। इसी दौरान प्रक्रिया यह हुई कि एम०जी पी० के भी ग्रादमी टूट गए ग्रौर जो काग्रेस मे से 7 टूट करके ग्राए थे गोवन्स पीपुल्ज पार्टी वह भी टूट गई ग्रौर तीन एक तरफ हो गए, चार एक तरफ हो गए। ग्रब यह टूटने की, बनने-बिगड़ने की प्रक्रिया ऐसी चली कि "इफ्त्दाए इक्क मे रोता है क्या, आगे-आगे देखिए होता है क्या"। वह 3 श्रौर 4 उसमे से बन गए। इस दौरान एम०जी पी ने डा० बारबोसा से ग्रपना समर्थन वापिस ले लिया। ग्रब लेटेस्ट स्थिति क्या है ? काग्रेस के साथ 13 रह गए, 7 निकल गए उन्हें 4 का समर्थन गोग्रस पीपूल्स पार्टी में से हन्ना 13 ग्रीर 4, 17 हुए। एक उनके साथ इडपेडेंट 18 ग्रौर 2 एम जी०पी के जो डिफोक्ट किए थे। इस तरह से कुल 20 है कांग्रेस गठबंधन के साथ । लेकिन वे 2 जो एम०पी०जी० वाले हैं, उनका भी भविष्य ग्रनिश्चित हो गया है। कोर्ट में उनका केस पेंडिंग है, वे स्टे लेकर ग्राए हैं। डा० बारबोसा का भी केस कोर्टमें पेंडिंग है । उधर जो एम०जी०पी० गठ-बंधन है, उसकी स्थिति क्या है ? 16 एम • जी • पी ॰ के, 1 इंडेपेंडेंट 17 ग्रीर 3 गोग्रंस पीपुल्स पार्टी के । उनके भी 20 हैं । दोनों तरफ बीस-बीस हैं । बहुमत किसी का नही है। ऐसी स्थित में एसे-

बली को संस्पेंड रखूने का मतलब है, हार्स ट्रेडिंग के लिए मौका देना, दल-. बेदल केलिए मौका देना, कई बारंदलीं को तोड़ने का मौका देना।

मान्यवर, सन् 1967 मे देश विभिन्न राज्यों में व्यापक पैमाने पर दल-चंदल- हुआ था और उस दल:बदल के बाद इस देश मे विभिन्न दलो की मिल-जुलकर सरकारे वननें का सिलसिला ण्रू हुन्ना । लेकिन इतिहास इस बात का साक्षी है कि इन मिली-जुली सरकारों का समय बडा अनिश्चित रहा है। इन्होने, णायद ही चपना टर्म पूरा किया । ये ग्राज भले ही होता, लेकिन देश की राजनीति, जनता श्रीर प्रशासन पर इसका क्या म्रहेर पडा है ? इससे राजनीतिक प्रक्रिया बड़ी कमजोर हुई है। जो राज-नीतिक पार्टिया थी, मिली-जुली सुरकारें जो बनी, उनका वजन पब्लिक की निगाहों में कम हुन्रा। वह कुछ सख्ती से ग्रमल कर पाएंगी, इसका भय जनता के दिमाग से निकला और ऐसी सरकारों पर ब्यूरो-केट्स का दवाब पड़ा । इससे यहां डेमोक्रेटिक प्रोसीजर को ठेस मान्यवर, चूकि यह प्रक्रिया बराबर जारी रही श्रौर हमारो वर्तमान सरकार भी उसी प्रक्रिया को जारी रखना चाहती है क्योंकि यह भी दल तोड़कर बनी है। यह भी कोइलीशन गवर्नमेंट है श्रीर इसका भी भविष्य ग्रनिश्चित है। इससे बड़ा भारी नुकसान हो रहा है। इसलिए इस प्रोसेस को जारी नरखा जाए। ग्रब इसके 'सिवाय कोई विकल्प नहीं है कि गोवा के अंदर विधान सभा को तुरस्त भंग कर न्तुनाव कराए जाए। इसलिए मैं ग्रापके इस प्रस्ताव का विरोध करता हूं।

थो मोहम्मेर बलोलुर रहमान (ग्राध प्रदेश) : जनाव वाइस चैयरमैन साहब, गोबा मे जो प्रेसीइंट रूल लाया गया है भ्रौर वहां, की एसेंबली को किया गया है; उसकी मैं मजम्मत करता हुं ।

in relation to Goa

यह ग्राया राम, गया राम की रोशन मिसाल है। जहा तक स्रार्टिकल का सवाल है, हमारे दस्तर बनाने वालो की यह मंशा थी कि इतहाई मोहतात में इसको इस्तेमाल किया जाए कभी भी गलत तरीके से ब्रार्टिकल 356 का इस्तेमाल न किया जाए। पिछले 40 सालो में हमने देखा है कि कांग्रेसी हुकूमत ग्रौर उसकी हुकूमत हमेशा इस बात की कोशिश करती रही कि म्रार्टिकल 356 से खेला जाएकर हर वन्त प्रार्टिकल 356 से खेला गया । चुनाचे, गोवा में भी इसका इस्तेमाल किया गया। इस वक्त जो गोवा की सूरते-हाल है, उस सुरते-हाल की जो ग्रसल जम्मेदारी है, वह ग्रसल जिम्मेदारी वहा की काग्रेस पार्टी ग्रौर वहा की एम जी पी है। एम जीपी के जो लीडर है हमारे रमाकात खेलप, जो कि वहा के डिप्टी चीफ मिनिस्टर भी रहे हैं , उन्होने काग्रेस के लालच मे आकर चीफ मिनिस्टर बनने की ख्वाइश में यह गैम खेला ग्रौर ग्रपने 10 लोगों के साथ, जो वहा की फंट गवर्नमेंट थी, उससे उन्होंने सपोर्ट वापिस ले लिया । मगर फिर काग्रेस पार्टी ने उन्हें घोखा दिया भौर उन्हें चीफ मिनि-स्टर बनने से रोका और ग्राज सूरतेहाल इस किस्म की है कि कोई भी पार्टी इस मोग्रक्कफ मे नहीं है कि वहा पर हुक् मत बनासके । मगर जैसा कि वहां के गवर्नर साहब ने सिफारिश की थी कि सदर-राज को कायम किया जाए और साथ

श्री मोहम्यद खलीलुर रहम न]

ही साथ ग्रसेम्बली को तहकील किया जाए, मनर पता नही कि मरकजी हुकूमत नै किस लिहाज से वहां की ग्रसेम्बली को तहसील करने के बजाए, उसको मुझ-तिल रखा है। मे समझता हूं कि कांग्रेस पार्टी के असर में आकर यहां की मरक्जी हुकूमत ने बहां की असेम्बली को मुअत्तिल रखा है ताकि ग्राने वाले दिनो मे हार्स-ट्रेडिंग हो और फिर घोड़ो का बाजार गर्म हो जाए। चुनांचे वहां के गवर्नर साहब ने भी एक इन्टरव्यू दिया है प्रेस में भौर उन्होंने कहा है कि ग्रसेम्बली को मुद्रात्तिल इसी लिए रखा गया है ताकि फिर दोबारा रीग्रुपिंग हो । इससे साफ जाहिर होता है कि वहां पर घोड़ो की रेस होने वाली है, काफी पैसा खर्च होने वाला है।

लिहाजा जरूरत इस बात की है

कि फौरी असेम्बली को डिजॉल्व किया
जाए और जल्द से जल्द नए इलेक्शन
करवाए जाए ताकि वहा के आवाम की
अपनी मर्जी की हुकूमत गोवा मे कायम
हो सके । यह मेरा हुकूमते-हिन्द से मुतालबा है ।

† [شری محمد خلیل الرحمان (آندهوا پردیه): جناب وائس چیر مین صاهب گوا میں جو پریسیڈنٹ رول آلیا گیا هے اور وهاں کی اسمیلی کو معطل کیا گیا هے ۔ اسکی میں مذمت گرتا هوں ۔ یه آیا رام کی روشن مثال هے۔ تہان تک آرٹیکل ۲۰۹ کا

سوال في هماري دسلاور بليالي والين كي یه منشا تهی که انتہائی محمداط جهين أسكو استعمال كها جائے - اور عبهی بهی فلط طریقے سے آرٹیکل ۲۵۹ كا استعمال نه كيا جائه - مكر يجهل ۳۰ سالوں میں هم نے دیکھا هے که رکانگریسی حکومت اور اسکی هم دوا حكومت هديشة إس بناك كي كوشص عرتی رهیا که آرتیکل ۳۵۹ س کھھلا جائے اور هر وقت آرتمکل ۲۵۹ سَے کھیلا کیا - چنانچه کوا میں بهي اسكا استعمال إكها كها ـ اس روقت جو گوا کی صورتحمال ھے۔ اس صورتحمال جو کی اصل ذمه دارمی هے۔ وه اصل ذمه داری وهان کی کانگریس سارتی اور وهاں کی ایم - جی - پی-ھے - ایم - جی - پی - کے جو لیڈر مهیں همارے رماکانت کهیلپ - جوکه ہوھاں کے تہتی چیف منستر بھی برھے ھیں - انہوں نے کانگریس کے الله مين أكر چيف منستر بنلي کی خواهش سیں یہ گیم کھیلا اور النه + الوگوں کے ساتھ جو وهاں کی قرنت گورنمنت تهی اس سے انہوں نے سهررے واپس لے لیا - مکر پهر کا گریس یارتی نے ابھیں دھوکا دیا ارر انہیں جیف منسٹر بنلے سے روکا إبر آب مبردتحال اس قسم كي هـ كه تكوئى بهن چارتى اس مولف مهن. چهیں هے که وهاں پر حکومت

بلا منے - مكر بلهما كا وقال كے گورٹر صاحب نے سفارش کی ٹھی که صدر وای کو قائم کها جائے آور ساتھ هی ساله اسمیلی کو تصلیل کیا جاتے - مکر یعد نہیں کد مرکزی کس لتعاظ سے وہاں کی اسمهلی کو تحملهل کونے کے اسكو معطل ركها هے -مهن سنجه**تا** هن که کانگریس پارٹی کے اِثر میں آئر بہاں کی مرکزی حکومت نے وہاں کی اسمہلی كو معطل ركها هے - تاكه أنے واليہ دلون مهن هاوس تريدنک هو اور پھر گھوڑوں کا بازار کرم ھو جانے -چنانچه وهاں کے کورنر صاحب نے بھی ایک انٹرویو دیا ھے پریس میں آور انہوں کے کہا ھے کہ اسمبلی کو معطل اسلگے رکھا گیا ہے۔ تاکہ ﴿پهر فُلُويَارُهُ وَيَ كُرُويُلِكُ هُو مَ الس سِے "مَنَافُ فاهر هوتا هے که وهال يو ر کمورزُرُنَّ کی زیش آهونے والی ہے -: كَافِقَ لِيُهِسِهُ خُوزَةِ هُونَةٍ وَإِلا أَمِي -ر لهذا فروس اس باس کی هے که ر فوری اسمهای کو قزالود کیا جائے اور أَ جَلَدُ سُمَّ جَلَدُ للَّهِ ٱلْهَكَشَنِ كُولِكِ جِالْهِنِ-و تاکه زمیاں کے موام کی ایمون مرفقی سَركى تحكومت كوا ميين قالم هو شكة -زريع ميوا حكوميت هلد سر الطالبه

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice Chairman, many years back the fate of Goa was to be decided according to whims and fancies of the rulers sitting in Lisbon It.

is very unfortunate today that the fate of same Gos is to be decided by the Dethi durbar...(Interruptions). I cannot find fault with my friend, Mr. Subodh Kant Sahay, because the name itself says he is always for 'sahey' that means help; but he finds himself helpless as long as article 358 stands there like a Damocle's sword; hanging. Whichever party sits in the saddle in Delhi, they are tempted to use this article which cuts at the very root of the spirit of federalism in the country...

SHRI V. NARAYANASAMY: . including National Front,

SHRI V. GOPALSAMY: You can make your own interpretation.

SHRI V. NARAYANASAMY You say that also.

SHRI V. GOPALSAMY: Unless you rub me on the wrong side, you may keep quiet.

This is to be condemned. This culture of horse-trading, that is, Aya-Ram-Gaya-Ram, this murky and dirty business, should-be condemned by all sections. In politics, we may have highdifferences of opinion; but we should stick to our conviction and to our principles. Whether we win or we are defeated, we should sit under the same umbrella But the leaders of the. parties, the legislators are purchased as vegetables are purchased from a vegetable market. When I say it is to be condemned, I ask, who is responsible for nurturing this nasty business, and I raise my accusing finger against the Congress I party in this country for nurturing this wasty business, since independence. Whenever they find an Opposition Party occupying the Chair, they won't sit silent They will create trouble and they will spread canard They will spread all kinds of nasty stories and htey will try to purchase MLAs This is the trick they. have always been employing

Now, Gos has come under Fresident's Rule. It is very unfortunate: It is very shameful. (Interruptions)

rShri V. Gopalsamy]

What are you waiting for? Elections should be held there immediately. You åre just waiting like a fisherman expecting to catch a big fish. The point is, article 356 should be deleted from the Constitution Then only the spirit of federalism can be protected in the country. (Interruptions) I said it, whichever Party comes and sits in power, it is tempted to use this article Sir. when this article was debated in the Constituent Assembly, the great H V Kamath said 'It is one of shame and sorrow for the country' bell rings)

Therefore, once again, I would like to emphasise that elections should be held immediately in Goa Suspended animation means suspense as if it is a crime thriller; which Party will kidnap how many MLAs. Therefore, political parties and Parliament should come to a final conclusion and delete this article, article 356, from the Constitution to protect the unity and integrity of the country. Thank you.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Before I call the next speaker, I want to take the sense of the House. At 6 p.m. there is sping to be a statement by the Minister of Railways. Therefore, I want to take the sense of the House whether we should sit beyond 6 p.m. or not.

SOME HON. MEMBERS: No.

SHRI M. M. JACOB Sir. Minister of Home Affairs can certainly give the reply tomorrow. The Railway Minister can make the statement at 6 p.m. and after that, the House may kindly be adjourned.

THE VICE-CHAIRMAN (DR. NAGEN SAIKIA): Shrimati Bijoya Chakravarty.

SHRI V GOPALSAMY: I thank Mr. Jacob for making a good suggestion. (Interruptions)

SHRIMATI BIJOYA CHAKRA-VART (Assam): Mr. Vice-Chairman, Sir, democracy has been murdered in the country by the Centre stalling the democratic process in different States and denying to the people their basic right Therefore, I request the hon Minister sitting, here,—who is now busy talking,-to start the electoral process in Goa as early as possible, thereby stopping the political corruption in the country

With these words, I oppose the imposition of President's Rule in Goa and I once again demand that elections should be held there as early as possible

SHRI SANTOSH BAGRODIA (Rajasthan). Sir, I rise to support the Resolution moved by the hon Minister of State for Home Affairs.

After listening to my friends on the other side. I feel that there are some people, there are some leaders who would like to oppose just for the sake of opposition. I heard what Gopalsamy said. He said 'We do not want aya rams and gaya rams. I would like to point out to him that it was the Congress Party, under the leadership of Shri Rejiv Gandhi, which brought in the anti-defection Who brought forward the anti-defection Bill? It was Mr. Rajiv Gandhi. We do not want aya rams and gaya rams. Please tell me. How many people left the Congress during the last one year or so? The strength of 195 remained as it is. Whereas let me tell you that various leaders from different parties in the country made a beeline to join the Congress party and still they are making the beeline. So, there is no defection on our side and it is very sad to blame that the Congress party is interested in defections. (Interruptions)

6.00 P.M.

THE VICE-CHAIRMAN NAGEN SAIKIA): The Minister of State for Railways has to make the statement. You can continue tomor-TOW.

[7 JAN 1991]

SHRI SANTOSH BAGRODIA, I will continue tomorrow

STATEMENT BY MINISTER—TRAIN ACCIDENT ON BUDGE-BUDGE-SEALDAH SECTION ON THE 6TH JANUARY, 1991

रेल मत्रालय मे राज्य मंत्री (औ भ त चरण दक्ति) : महादय, मुझे दु:ख के साथ सदन मे यह सूचित करना पड रहा है कि कल 6 जनवरी 1991 को 10 बजकर 26 मिन्ट पर एय जी 45 बज-बज सियालदाह ई०एम०यु० लोकल ट्रेन और गुड्स ट्रेन के बीच टैक्कर के - कारण सियालदाह मे एक्सीडेंट हो गया जिससे 9 लोग घायल होकर मर गए जिस में 5 पैसेंजर्स और 3 भ्राफिशियल्स शामिल थे।

सियालदाह के डी ग्रार एम को इसकी आनकारी मिलने के पश्चात वे वरिष्ठ ग्रधिकारियों तथा मेडिकल टीम सहित तुरंत वहां पट्टंचे। रिलीफ वगैरह की व्यवस्था करने के लिए ईस्टर्न रेलवे के विभागाध्यक्ष भी वहा पहुंचे श्रीर त्रंत रिखीफ की व्यवस्था की गई।

वायल यात्रियों में से दो लोगीं को बी॰भार॰ सिंह रेलवे ग्रस्पंताल में रखा बया भौर तीन लोगो को धार के विशन बस्पताल में रखा गया और एक व्यक्ति को प्राथमिक उपचार के ब्राइट डिस्वार्ज कर दिया गया।

यह घटना बहुत ही दुखद है। इस चटना की जांच के लिए मानवीय रेल मंत्री महोदय श्री मिश्रा जी और रेसवे बोर्ड के चेयरमैन प्राज एक घंटे बाद बहां से रवाना होंगे भीर कल वहां पहुंचकर इसकी जांच करेंगे।

एक्सीडेंट में मारे गए व्यक्तियों के परिवारों को एक्स-ग्रेशिया पेमेंट तुरंत विया जा रहा है। कमिन्नर ग्राफ रेंसवे बेक्टी गुबह से सांविधिक जांच करने में लगे हुए हैं।

दुर्घटना मे मारे गए लोगों के प्रति मैं अपनी श्रद्धांजिल प्रकट करता हं भीर उनके परिवारों के प्रति सर्वेदना प्रकट करता हूं ग्रौर मैं ग्राप सभी से निवेदन करूंगा , कि ग्राप मेरे साथ उन लोगो के प्रति सबेदता प्रकट करें।

SHRI MD SALIM (West Bengal): Mr - Vice-Chairman, Sir, the south section of the Sealdah Division of the Eastern Railway is one of the most neglected sections in the Eastern Railway, and there is a long-standing demand for modernization of the signal system in the south section, particularly, in the intersection where accident occurred last night. Budge Budge section and the Sonapur section are divided near the place of the accident I would like to ask the Minister whether the Government is ready to take corrective measures for a permanent solution to minimize chances of recurrence of such accidents.

Secondly, how in the same line, do the goods train and the EMU train meet together? I would like to know whether an inquiry has already been ordered into that. My point of concern is this: In such accidents, the authorities usually blame the staff on duty, but I would like to emphasize on the point of maintenance. I want to know whether maintenance is being done regularly and what is the role of lack of such maintenance in this particular accident

I also want to know whether the railway authorities have already taken steps to conpensate the families of the deceased persons and those who were injured and are under treatment now. I want to know whether the railway authorities have already taken a decision to compensate these people. Particularly, the time of the accident suggests that most of the victims are Without going daily wage earners. into details, as a Member from the city of Calcutta itself, I can gay that most of the victims are those travellers Who are daily wage carners vendors who used to go to the city